

Type 'D'**(Other than the Clearing House or Clearing Agency Managed by RBI)**

Application for membership of the RTGS system
(Name and registered office address of the institution)

Date: _____
Place : _____

The Regional Director for Maharashtra & Goa
Reserve Bank of India,
Main Building
Shaheed Bhagat Singh Marg
Mumbai - 400 001.

Dear Sir

Application for Membership of the RTGS System

We, (Name & Address of the Registered Office of the applicant institution), hereby apply for the membership of the RTGS system and request you to admit us as a Type D member of RTGS System in terms of the RTGS (Membership) Regulations, 2004.

2. (a) We are maintaining a Current Account bearing number ... with DAD, RBI, Mumbai;
- (b) We have been provided / are to be provided with a Net Settlement Interface Software.
3. We forward herewith the following documents:
 - (a) An Undertaking in the prescribed form.
 - (b) A certificate of IFINET membership
 - (c) A certificate of membership of NDS, Wherever applicable
 - (d) A Certified true copy of the Resolution of the Board of Directors / Governing Body authorizing to apply for membership of RTGS System.
 - (e) An undertaking to the effect that directions issued by SEBI / Regulatory Authority and the rules / bye laws of the Clearing House / Clearing Agency do not prohibit acquisition of RTGS membership
 - (f) A certified true copy of Memorandum of Article of Association
 - (g) Details of the sponsorship / LOC arrangement

Note : The Resolution need not be insisted upon if the official/s who has / have signed the Application form on behalf of the applicant Institution hold/s a valid Power of Attorney authorizing him / them to apply for Membership in its name.

OR

A letter from the Chairperson/ Chief Executive Officer requesting for grant of membership to the RTGS System pending submission of a certified true copy of the resolution of our Board of Directors / Governing Body approving our decision to seek RTGS Membership. We undertake to furnish a copy of the Board resolution in this regard within a period of two months from the date of this application.

4 We unconditionally undertake to comply with the RTGS (Membership) Regulations, 2004 and RTGS(Membership) Business Operating Guidelines,2004 as amended from time to time and also such circulars, orders, Notifications, instructions, press releases etc. as may be issued by the Reserve Bank of India in this behalf.

Yours faithfully,

(Name & Designation of the Chairman/ Chief Executive)